SHRI GULZARILAL NANDA: Regarding that, I believe there is a very good prospect of making saving in respect of furl specially coal. Some drives which have been made so far in certain divisions and in certain railways have already yielded very good results. In one division about 18 per cent economy and saving in coal consumption was achieved during the last three-four months. That means about Rs. 31 lakhs will be saved in one year in one division. Though the programme was taken up late, I believe that in the course of this year about 6 per cent saving is likely to be achieved in coal and may be something in diesel also.

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

RAILWAYMEN ELIGIBLE FOR ARREARS :

*266 SHRI BALACHANDRA MENON SHRI M. V. BHADRAM :

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that the ex-Railway employees who were illegally removed from service and later re-instated, are eligible for arrears of pay for a period of three years counted backwards from the date of re-instatement:
- (b) if so, the rule under which the employees are entitled for the arrears;
- (c) whether the same rule applies to cases where money is due from employees to railway administration; and
 - (d) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA):
(a) Yes Sir, but in individual cases decided by a Court of Law, where only a declaratory relief is obtained, the payment is made for a period of three years backward from the date of judgment.

(b) The payment of arrears is restricted for a period of three years under Article 7 in the Schedule to the Limitation Ace 1963.

(c) and (d) No, Sir. The recovery of any money due from an employee is governed by Article 112 in the Schedule to the Limitation Act, 1963, in terms of which the period of limitation is 30 years.

†Amendment of Constitution to change 'The Right to Property'

- *103. SHRI THILLAI VILLALAN: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) whether there is any proposal under Government's consideration to amend the Constitution of India with a view to changing 'the right to property' 'guaranteed by it; and
 - (b) if so, the details thereof?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA) : (a) No, Sir.

(b) Does not arise.

चुनाय कानुनों का संशोधन

* 270. श्री ना० कृ० शेजवलकर:
श्री प्रेम मनोहर:
श्री लाल आडवाणी:
श्री सुन्दर सिंह मंडारी:
श्री जगदीश प्रसाद मायुर:
श्री जगदम्बी प्रसाद यादव:

क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्या निर्वाचन विधि के संशोधन से संबंधित सभी पहलुओं पर विचार करने के लिये लोक सभा के अध्यक्ष की अध्यक्षता में सभी दलो की बैठक बुलाने के प्रस्ताव को अन्तिम रूप दे दिया गया है ; और
- (ख) यदि हां, तो उसका क्यौरा क्या है, और यदि नहीं, तो विलम्ब के क्या कारण हैं ?

†Transferred from the 12th November, 1970.

†[AMENDMENT OF ELECTION LAWS

*270. SHRI N. K. SHEJWALKAR: SHRI PREM MANOHAR: SHRI LAL K. ADVANI: SHRI SUNDAR SINGH BHAN-DAR : :

> SHRI JAGDISH PRASAD MATHUR:

SHRI J. P YADAV:

Willthe Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) whether the proposal to convene a meeting of all parties under the Chairmanship of the Speaker of the Lok Sabha for considering all a pects relating to amendment of the election law has been finalised; and
- (b) if so, the letails thereof and if not, the reasons for the delay?]

विधि तथा समाज करयाण मंत्रो (श्री कें) हन्मन्तैया) : (कं और (छ) इस मामले पर लोक सभा के अध्क्ष से परामर्श करके विचार कर लिया गया है। उनकी सलाह के अनुसार इस प्रयोजन के लिए लोक सभा के अध्यक्ष की अध्यक्षता में मंसदी मिति गठित करने के लिए दोनों सदनों 🖖 समक्ष आवश्यक प्रस्ताव लानं का विचार है।

†[THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA): (a) and (b) The matter has been considered in consultation with the Speaker of the Lok Sabha. As advised by him, it is proposed to bring forward necessary motions before both the Houses or constituting a Parliamentary Commit ee for the purpose with the Speaker as its Chairman.]

ISSUE OF OFFIC.AL RECEIPTS BY NON-OFFICIALS AT RAILWAY BOOKING COUNTER AT BOMBAY

*271. DR. B. N. ANTANI : SHRI M. K. MOHTA: SHRIK. G. PANDA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether i is a fact that recently some persons entered the official premises

like 'Rail Bhavan' and booking counter at Victoria Terminus, Bombay where they sat inside the official counters, collected money from the gullible public, issued official receipts and then disappeared;

to Questions

(b) whether any enquiry has been ordered into such happenings and what remedial steps have been taken to prevent such incidents in future?

THE MINISTER OF RAILWAYS GULZARILAL (SHRI NANDA): (a) In May, 1970 two cases of cheating were reported from the Upper Class Reservation Office at Bombay-VT but none from Rail Bhavan. No genuine official receipts were issued in both the cases.

(b) Yes, Sir, while the Police investgation is over as the case remained undetected, a high level departmental enquiry has been ordered which is in progress. Security arrangements have been suitably strengthened in the Upper Class Reservation Office at Bombay-VT with a view to preventing such incidents.

FUTURE TRADING IN COMMODITIES

*272. SHRI BABUBHAI M. CHINAI-SHRI M. K. MOHTA:

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

- (a) what are the commodities in which future trading is allowed; and
- (b) the number of the recognised associations in the country which conduct future trading in these commodities?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL VELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA): (a) The commodities in which futures trading is allowed at present are Hessian, sacking, kapas, cotton-seed, lin-seed, castor-seed, coconut oil, pepper, turmeric and gur.

(b) There are at present 27 recognised Associations in the country conducting futures trading in these commodities.

^{† |} English translation.